

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for the asset under “Eastern Region Expansion Scheme - XXXII (ERES-XXXII)” in the Eastern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 243/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for OPGW link for 765 kV Orai-Jabalpur Transmission Line under “Reliable Communication Scheme under Central Sector for Western Region” under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 209/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for the asset under “Replacement of 400/220 kV, 315 MVA ICT-3 with 400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation scheme in Northern Region” under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity



Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 90/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 period for the assets under “Western Region Expansion Scheme-XXV” in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 69/TT/2026

Subject : Petition for the determination of the transmission tariff under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Diary No. 153/2026

Subject : Petition for the determination of the transmission tariff under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the



asset under “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1” in the Northern Region.

- Petitioner** : Power Grid Bikaner Transmission System Limited (PGBTSL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Date of Hearing** : 9.9.2026
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Ms. Adya Jha, Advocate, BSPHCL (In Petition No. 275/TT/2026)
Ms. Satya Jha, Advocate, BSPHCL (In Petition No. 275/TT/2026)
Shri Saurabh Mishra, Advocate, MPPMCL (In Petition No. 243/TT/2026)
Shri Anup Jain, Advocate, MSEDCL (In Petition No. 90/TT/2026)
Ms. Nishtha Goel, Advocate, MSEDCL (In Petition No. 90/TT/2026)
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Tanishka Goswami, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner’s representatives submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period. They further submitted that the information sought by the Commission through the Technical Validation (TV) letters has been furnished by the Petitioner, except in Diary No. 153/2026. The Petitioner’s representatives requested the Commission to allow the transmission tariff as claimed in the respective Petitions.
3. The learned counsel for Bihar State Power (Holding) Company Limited (BSPHCL) sought some time to file a reply in Petition No. 275/TT/2026.
4. The learned counsel for Madhya Pradesh Power Management Company Limited (MPPMCL) sought four weeks’ time to file a reply in Petition No. 243/TT/2026.



5. The learned counsel for Maharashtra State Electricity Distribution Company Limited (MSEDCL) sought two weeks' time to file a reply in Petition No. 90/TT/2026.

6. After the hearing, the Commission directed as under:

- a) Issue notice to the Respondents;
- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter; and
- c) The Petitioner to file a reply to the Technical Validation (TV) letter dated 24.8.2026 along with the loan details availed for the transmission project from PowerGrid, on an affidavit, within two weeks in Diary No. 153/2026.

7. The Commission further directed the Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents, within two weeks:

In Petition No. 275/TT/2026

- i. Item-wise details of the Additional Capitalisation Expenditure (ACE) claimed for the 2024-29 tariff period.

In Petition No. 243/TT/2026

- i. In the Petition, the Petitioner has submitted that, to connect the OPGW link to the repeater station, it was necessary to utilise the electrical poles owned by MPPKVVCL. In this regard, the Petitioner has referred to its request letters dated 21.6.2024, 9.9.2024 and 23.4.2025. Clarify whether any other communications were made with MPPKVVCL in this regard, so as to substantiate the delay of 754 days claimed by the Petitioner.

In Petition No. 209/TT/2026

- i. Item-wise details of the ACE claimed for the 2024-29 tariff period.
- ii. Revised Cost Estimates (RCE) for the transmission asset, as there is a cost over-run.

In Petition No. 90/TT/2026

- i. Resubmit the correct Tariff Forms in Excel format, with linked computations, for Asset-1, as the Tariff Forms for Asset-2 have been uploaded to the E-Filing portal instead of Asset-1.
- ii. Resubmit the correct calculation of the statement of Interest During Construction (IDC) discharge for Asset-2 in the linked Excel format. The Liability Flow Statement in Excel format has been uploaded to the E-Filing portal instead of the linked Excel calculation of the statement of IDC discharge for Asset-2 .
- iii. Resubmit the correct Form-9C in Excel format with linked computations for Asset-1. Form-9C in Excel format for Asset-2 has been uploaded to the E-Filing portal instead of Asset-1.
- iv. Details of calculation of the notional IDC of Rs. 1.28 lakh and Rs. 281.19 lakh claimed in respect of Assets-1 and 2, respectively, in linked Excel format.



- v. Details of the unexecuted works claimed as ACE for the transmission assets for the 2024-29 tariff period under Regulation 24(1)(b) of the 2024 Tariff Regulations.
- vi. Details of the Liquidated Damages (LDs) recovered, if any, during the commissioning of the transmission project and of the adjustment of LD for the transmission asset. Also, provide the Gross Value of ACE and the net value of ACE after adjustment of LDs and any other deductions for the ACE claimed for the transmission assets during the 2024-29 tariff period.
- vii. Detailed, factor-wise reasons for time over-run, with supporting documents for each specific reason for delay for the transmission assets. Also, details of how each specific reason for the delay affected activities, as per the implementation schedule, substantiated with appropriate documents. Further, submit the details of the time over-run in the following format to establish the delay from the Scheduled Date of Commercial Operation (SCOD) to the actual Date of Commercial Operation (COD):

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

In Petition No. 69/TT/2026

- i. Detailed justification for the variation between the FR apportioned cost and the estimated competition cost of the transmission assets.
 - ii. Form-9C in an Excel sheet for the consolidation of loans from each source.
8. These Petitions will be listed for the hearing on **13.10.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

